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O.A. No.324/2011

ORDER DATED 19th OF MAY, 2011

A.K. Mohapatra Applicant
Vrs.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri P.K. Padhi, Ld. Counsel for the applicant and Sri S. Barik, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer :-

“ ...To direct the Respondents to consider and provide promotion to the post of Postman to the applicant on the basis of his position in the gradation list.

3. Sri Padhi, Ld. Counsel for the applicant submits that there are some GDSMC who are stated to be juniors to the applicant are going to be considered for promotion. So the applicant's contention is that since his juniors are considered for the post of Postman, as it reveals from Annexure-A/9 he is entitled to be considered for such post. In this respect, he has already made representation at Annexure-A/8 dated 23.03.2011. The said representation is pending before Respondent No.1 for disposal. Having received no response, the applicant has approached this Tribunal by filing the present O.A. Since the representation of the

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applicant is pending before the Respondent No.1, he prays to direct the Respondent No.1 to consider the pending representation of the applicant at Annexure-A/8 and pass a reasoned order in terms of Rules/Directions/ Guidelines within a specified time.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.1 to consider and dispose of the pending representation vide Annexure-A/8 and pass a reasoned order within a period of 45 days from the date of receipt of copy of this order. Ordered accordingly.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send a copy of this order along with copy of the O.A. to Respondents No.1 for compliance and urgent free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
MEMBER JUDL.

[Signature]
MEMBER ADMN.

K.B